

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.185/2017
IN
CP (IB) No. 01/Chd/2017
(Decided matter)**

In the matter of:

State Bank of India ...Applicant/Financial Creditor

Versus

M/s Hind Motors Ltd. ...Respondent

Present: Mr. D.P. Garg, Advocate for the applicant.

Learned counsel for the petitioner seeks time to file amended
Memo of Parties by properly impleading the company through the Liquidator.
List the matter on 22.11.2017 for compliance.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 09, 2017
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